

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2929 of 2020

1. Prince Kumar @ Prince Paswan;
 2. Chandan Kumar Paswan @ Chanda Paswan;
 3. Amar Kumar @ Amar Paswan;
 4. Pankaj kumar @ Pankaj Paswan
- Petitioners**

-V e r s u s -

The State of Jharkhand

... .. Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioners : Mr. Shailendra Jit, Advocate.

For the State : Mr. Rajesh Kumar, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioners who apprehend their arrest in connection with Putki P.S. Case No. 72/2020 for the alleged offences under Sections 341, 323, 504, 506, 354, 429/ 34 of the Indian Penal Code, pending in the Court of Chief Judicial Magistrate, Dhanbad.

Mr. Shailendra Jit, learned counsel appearing for the petitioners submits that present case is the counter blast of the F.I.R. of Putki P.S. Case No. 71/2020 lodged by father of petitioner nos. 1 and 2. No occurrence as alleged has ever taken place. Only in order to take revenge and put pressure upon the petitioners, instant case has been lodged against the petitioners.

Learned APP vehemently opposes prayer for grant of anticipatory bail to the petitioners.

Having heard counsel for the parties and considering facts and circumstance of the case, petitioners named above are directed to surrender before the Court below within a period of four weeks from today and in the event of their arrest and/or surrender, they are directed to be enlarged on bail on furnishing bail bonds of Rs.20,000/- (Rupees Twenty Thousand) each, with two sureties of the like amount each, to the satisfaction of Chief Judicial Magistrate, Dhanbad in connection with Putki P.S. Case No. 72/2020, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)